

LIST OF BUSINESS

THURSDAY, THE 7TH NOVEMBER, 2019

AT 11.00 A.M.

I. MOTION UNDER RULE 16

A MINISTER to move that the Vidhan Sabha (Assembly) at its rising this day shall stand adjourned **sine-die**.

II. PAPERS TO BE LAID ON THE TABLE

1. A MINISTER to lay on the Table –

The Punjab State Commission for Scheduled Castes (Amendment) Ordinance, 2019;

as required under Article 213 (2)(a) of the Constitution of India.

2. A MINISTER to lay on the Table the Audit Report on the Accounts of Punjab State Human Rights Commission for the year 2017-18, as required under Section 35(4) of the Protection of Human Rights Act 1993.

3. A MINISTER to lay on the Table the 8th Annual Report of the Punjab State Transmission Corporation Ltd for the year 2017-18, as required under Section 619-A of the Companies Act 1956.

4. A MINISTER to lay on the Table the Annual Reports of the Punjab State Information Commission for the years 2012-13, 2013-14 and 2014-15 as required under Section 25(4) of the Right to Information Act, 2005.

5. A MINISTER to lay on the Table the 18th Annual Report of the Punjab State Bus Stand Management Company Ltd (PUNBUS) for the year 2012-13 as required under Section 619-A of the Companies Act 1956.

6. A MINISTER to lay on the Table the Annual Administrative Report of the Punjab Scheduled Castes Land Development and Finance Corporation for the year 2017-18, as required under Section 27(5) of the Punjab Scheduled Castes Land Development and Finance Corporation Act, 1970.

7. A MINISTER to lay on the Table the Annual Statement of Accounts & Audit Report of Punjab State Electricity Regulatory Commission for the year 2017-18, as required under Section 104(4) of the Electricity Act, 2003.

8. A MINISTER to lay on the Table the 63rd Annual Report of Punjab Financial Corporation, Chandigarh for the year 2015-16, as required under Section 37(7) of the State Financial Corporation Act, 1951.

9. A MINISTER to lay on the Table the Annual Report of Amritsar Development Authority Amritsar for the year 2016-17 as required under Section 54(2) of the Punjab Regional & Town Planning and Development Act, 1995.

10. A MINISTER to lay on the Table the Audit Observations on the utilization of grants received by the Punjab Agricultural University, Ludhiana for the year 2017-18, as required under Section 34(5) of the Haryana and Punjab Agricultural Universities Act 1970.

11. A MINISTER to lay on the Table the 8th Annual Report of the Punjab State Power Corporation Ltd for the year 2017-18, as required under Section 619-A of the Companies Act 1956.
12. A MINISTER to lay on the Table the 50th Annual Report of Punjab State Warehousing Corporation for the year 2016-17, as required under Section 619-A of the Companies Act 1956.
13. A MINISTER to lay on the Table the 15th Annual Report & Accounts of the Gulmohar Tourist Complex (Holiday Home) Limited and Satkar Holiday Resorts Ltd. for the year 2017-18, as required under Section 619-A of the Companies Act 1956.
14. A MINISTER to lay on the Table the 15th Annual Report & Accounts of the Neem Chameli Tourist Complex Limited for the year 2017-18, as required under Section 619-A of the Companies Act 1956.
15. A MINISTER to lay on the Table the 13th Annual Report & Accounts of the Amritsar Hotel Limited for the year 2015-16, as required under Section 619-A of the Companies Act 1956.

III. LEGISLATIVE BUSINESS

- I. The Punjab Regulation of Fee of Unaided Educational Institutions (Amendment) Bill, 2019
A MINISTER to introduce the Punjab Regulation of Fee of Unaided Educational Institutions (Amendment) Bill, 2019.
To move that the Punjab Regulation of Fee of Unaided Educational Institutions (Amendment) Bill, 2019, be taken into consideration at once.
Also to move that the Bill be passed.
2. The Punjab State Commission for Scheduled Castes (Amendment) Bill, 2019
(Replacing Ordinance)
A MINISTER to introduce the Punjab State Commission for Scheduled Castes (Amendment) Bill, 2019.
To move that the Punjab State Commission for Scheduled Castes (Amendment) Bill, 2019, be taken into consideration at once.
Also to move that the Bill be passed.
3. The Punjab State Legislature (Prevention of Disqualification) Amendment Bill 2019
A MINISTER to introduce the Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2019.
To move that the Punjab State Legislature (Prevention of Disqualification) Amendment Bill, 2019, be taken into consideration at once.
Also to move that the Bill be passed.